

**Central Administrative Tribunal
Principal Bench**

OA No. 3613/2018

New Delhi, this the 20th day of May, 2019

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1.	Mahesh Kumar Gome S/o Sh. Shyonath Bairwa Resident of Village Barkapara Teh. Lalsot, District – Dausa Rajasthan.	Age – 31 years Designation -Unemployed Group ‘C’
2.	Ravikant Khorwal S/o Sh. Jagdish Prasad R/o 1307, Vrindavan Colony Behind Krishi Mandi Kuchaman City, Distt. Nagaur, Rajasthan.	Age – 28 years Designation – Unemployed Group ‘C’

...Applicants

(By Advocate: Dr. Vijendra Mahndiyan with Ms. Pallavi Awasthi)

Versus

1. Directorate of General Health Services
Nirman Bhawan, Maulana Azad Road
New Delhi.
Through its Director
2. All India Institute of Medical Sciences
Recruitment Cell
Ansari Nagar, New Delhi – 110608.
Represented by its Director/Manager
3. Dr. Ram Manohar Lohia Hospital
Kharak Singh Marg
Near Gurudwara Bangla Sahib
Connaught Place, New Delhi – 110001.
Represented by its Director/Manager
4. Safdarjung Hospital
New Delhi – 110029.
Represented by its Director/Manager
5. Lady Harding Medical & Smt. S.K. Hospital
Shaheed Bhagat Singh Marg, New Delhi.
Represented by its Director/Manager

6. Kalawati Saran Children Hospital
Bangla Sahib Marg, New Delhi.
Represented by its Director/Manager

...Respondents

(By Advocate : Mr. J.P. Tiwari for R-1, 3, 4, 5 & 6 and
Mr. Tushar Gupta with Mr. Vibhor Garg for R-2)

ORDER (ORAL)

Mr. R.N. Singh:

The applicants have approached this Tribunal by way of aforesaid OA for non issuance of admit cards to them for the post of Staff Nurse (Gr. 'B'). In response to the notice issued by the Tribunal, the respondents have filed reply.

2. Mr. J.P. Tiwari, learned counsel appearing for R-1, 3, 4, 5 & 6, submits that the OA has become infructuous inasmuch as the respondents, vide order dated 10.12.2018 (Annexure R-1), have already issued the offer of appointment to the applicants for the post of Nursing Officer and both the applicants have joined on said post on 08.12.2018. This is not disputed by learned counsel for the applicants.

3. In view of above, OA is dismissed having become infructuous. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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